

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
GENERAL BOARD OF DIRECT TAXES

NEW DELHI, INDIA 29.10.1979

NOTIFICATION

No. 3058 (F.No.261/5/78-ITJ): In exercise of the powers conferred by sub-section(i) of Section 122 of the Income-tax Act, 1961 (43 of 1961) and in supersession of all the previous, notifications in this regard, the Central Board of Direct Taxes, hereby directs that Appellate Assistant Commissioner of Income-tax of the Ranges specified in column(1) of the Schedule below, shall perform their functions in respect of all persons and income assessed to Income-tax in the Income-tax Circles, Wards and Districts specified in the corresponding entry in column(2) thereof including all persons and incomes assessed to Income-tax over which the jurisdiction vests in Commissioner of Income-tax(Appeals).

SCHEDULE

<u>1</u>	<u>2</u>
A. A. C., P. R., Pune	1. A-Ward, Pune 2. B-Ward, Pune 3. C-Ward, Pune 4. D-Ward, Pune 5. E-Ward, Pune 6. F-Ward, Pune 7. G-Ward, Pune 8. H-Ward, Pune 9. J-Ward, Pune 10. K-Ward, Pune 11. Central Circle-II, Pune 12. L-Ward, Pune 13. M-Ward, Pune 14. N-Ward, Pune 15. P-Ward, Pune 16. Q-Ward, Pune 17. R-Ward, Pune 18. S-Ward, Pune 19. Central Circle-III, Pune 20. T-Ward, Pune 21. U-Ward, Pune 22. W-Ward, Pune 23. X-Ward, Pune 24. Y-Ward, Pune 25. Z-Ward, Pune 26. Companies Circle-I, Pune 27. Companies Circle-II, Pune 28. Central Circle-I, Pune 29. S. S. C. I., Pune 30. S. S. C. II, Pune 31. S. & R Circle-I, Pune 32. S & R Circle-II, Pune 33. S & R Circle-III, Pune

A. A. C. , P. R. , Pune

34. S&R Circle-IV, Pune
35. G. H. Q. I., Pune
36. G. H. Q. II, Pune
37. G. H. Q. III, Pune
38. Addl. J. - Ward, Pune
39. Foreign Section, Pune
40. Addl. C-Ward, Pune
41. Addl. G-Ward, Pune
42. A-Ward, Satara
43. B-Ward, Satara
44. C-Ward, Satara
45. D-Ward, Satara
46. A. D. I. (Int), Pune
47. Central Circle-IV, Pune
48. Circle-I, Pune
49. Circle-II, Pune
50. Circle-III, Pune.

A. A. C. , T. R. , Thane

1. A-Ward, Thane
2. B-Ward, Thane
3. C-Ward, Thane
4. D-Ward, Thane
5. H-Ward, Thane
6. K-Ward, Thane
7. M-Ward, Thane
8. N-Ward, Thane
9. S. S. C. , Palghar
10. E-Ward, Thane
11. F-Ward, Thane
12. G-Ward, Thane
13. J-Ward, Thane
14. L-Ward, Thane
15. P-Ward, Thane
16. Q-Ward, Thane
17. S. S. C. , Thane
18. A-Ward, Panvel
19. B-Ward, Panvel
20. C-Ward, Panvel.
21. A-Ward, Solapur
22. B-Ward, Solapur
23. C-Ward, Solapur
24. D-Ward, Solapur
25. E-Ward, Solapur
26. F-Ward, Solapur
27. S. S. C. , Solapur
28. I. T. O. , Barsi
29. A-Ward, Ahmednagar
30. B-Ward, Ahmednagar
31. C-Ward, Ahmednagar
32. D-Ward, Ahmednagar
33. E-Ward, Ahmednagar

1

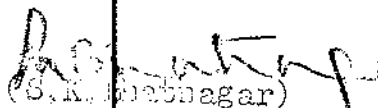
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A. A. C., K. R., Kolhapur

1. A-Ward, Kolhapur
2. B-Ward, Kolhapur
3. C-Ward, Kolhapur
4. D-Ward, Kolhapur
5. E-Ward, Kolhapur
6. F-Ward, Kolhapur
7. G-Ward, Kolhapur
8. H-Ward, Kolhapur
9. J-Ward, Kolhapur
10. S. S. C., Kolhapur
11. I. T. O., Patnagiri
12. A-Ward, Sangli
13. B-Ward, Sangli
14. C-Ward, Sangli
15. D-Ward, Sangli
16. E-Ward, Sangli
17. F-Ward, Sangli
18. A-Ward, Ichalkaranji
19. B-Ward, Ichalkaranji
20. C-Ward, Ichalkaranji

Whereas the Income-tax Circle, Ward or District or part thereof stands transferred by this Notification from one range to another range, appeals arising out of the assessments made in that Income-tax Circles, Ward or Districts or part thereof and pending immediately before the date of this notification before the Appellate Assistant Commissioner of the Range from whom that Income-tax Circle, Ward or District or part thereof is transferred shall from the date of this notification take effect be transferred to and dealt with by the Appellate Assistant Commissioner of the Range to whom the said Circle, Ward or District or part thereof is transferred.

This notification shall take effect from 1.11.1979.

  
(S. K. Patnagar)

Under Secretary, Central Board of Direct Taxes.

Copy to:

1. The Commissioner of Income-tax, Pune-I, Pune. 25 copies.
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
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4. Ad-VI Section/E. D. Section.

  
(S. K. Patnagar)

Under Secretary, Central Board of Direct Taxes.